

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

T.P.No.153/KB/2017
CP No.-1054/2016

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 01st February 2018, 10.30 A.M

Name of the Company		Desire Suppliers Pvt.Ltd. & Ors	
Under Section		391(2) 394	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. RAVI ASOPA - Advocate for Petitioners
2. TIAINLA
Dy Director
o/o RD (ER)
Ministry of
Corporate Affairs

1.2.18

ORDER

Ld. Counsel for the petitioner as also Ms. Tiainla, Dy. Director, Office of the Regional Director, Eastern Region, Ministry of Corporate Affairs is present.

Central Government has filed reply dated 4th July 2017 wherein no objection has been raised against the proposed scheme of amalgamation. However, till date report from Official Liquidator has not been received. Let reminder be issued to the Official Liquidator for filing report.

List on 07.03.2018.

Sd

(Jinan K.R.)
Member (Judicial)

Sd

(V.P. Singh)
Member (Judicial)